

**CBI No. 305/2019**

**CBI VS. KAILASHWATI**

**22.09.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.  
Sh. B. C. Mishra Ld. Counsel for accused.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **16.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/22.09.2020

**C.C. No. 341/19**

**CBI VS. Monish Malhotra & Anr.**

**22.09.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 Monish Malhotra alongwith Sh. Ajit Kumar Singh, Advocate.

A-2 Manas Patra alongwith Sh. Ashish Garg, Advocate.

Today, the matter is fixed for further arguments by Ld. Counsel for A-1 on his two applications.

Further arguments advanced by Ld. Counsel for A-1.

Put up for order on two applications of A-1 on **23.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/22.09.2020

**CBI No. 111/2019**

**CBI VS. SUMANT KUMAR MISHRA & ORS.**

**22.09.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Sachin Jain Ld. Counsel from DLSA for A-1 Sumant Kumar Mishra.

Sh. K. M. Diwedi Ld. Counsel for A-3 R. S. Gupta and A-6 Jeevan Kumar.

A-2 S. K. Srivastava has already expired.

Matter was at the stage of final arguments.

Ld. Counsel for accused persons submit that they wants to argue the matter physically as they would not be able to argue the matter through video conferencing and to send their written submissions.

In view of the submissions of the Ld. Counsel(s) for accused persons, let the matter be put up for final arguments on **14.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. A copy of this order be sent alongwith the notice to Ld. Counsel(s) for A-4 Suresh Kukreja and A-5 Shyam Sunder Mangal. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/22.09.2020